

Dated: 23/8/95

Ms. B. L. Mahant,  
Counsel for applicant.

Mr. R. K. Rannathan  
Chief Law Officer, India,  
Rare Earths Ltd., Bombay  
is present in behalf of  
respondents.

S.O. to 31-10-95 for  
reply.

Dr. Legickar

M.P. no. 658/95  
for direction to  
respondents signed  
on 29.9.95  
3  
184

Preliminary Reply  
of R. 27/9/95, 28/9/95  
by respondents on  
29.9.95 in court.

(18) 29.9.1995.

Ms. B. L. Mahant, counsel  
for the applicant.

Shri M. <sup>Sirazi Advocate</sup> ~~Sirazi~~ from  
Mullah & Mullah Co., on behalf  
of respondents.

The learned counsel for  
the respondents has raised  
preliminary objections that this  
Tribunal has no Jurisdiction  
to go into the merits of the  
case. Accordingly, the applicant's  
counsel is directed to furnish  
a copy of the notification by  
which the applicants can  
file their petition before  
the Central Administrative  
Tribunal.

Applicant's counsel  
seeks time to furnish the  
notification.

Two weeks time  
granted.

S.O. to 20/10/95.

M. R. Kolhatkar

(M. R. Kolhatkar)  
M(A)

B. S. Hegde

(B. S. Hegde)  
M(J)

Per Tribunal

Date: 20/10/95

As there will be no Division Bench, the matter fixed on before the Tribunal is adjourned for Admission hearing / directions / orders / final hearing on 10/11/95.

Inform the advocates / Parties accordingly.

Dy. Registrar

Dated : 31-10-95

None fr either side.  
no reply filed yet.  
v.o to 29-12-95 for  
reply.

Registrar

Dated: 10/11/95

Afflicant by ~~Sh. A~~ MS. B. L.  
Mahant. Sh. Biragi for  
M/s. Mulla & Mulla & Co. for  
the Respondents.

The learned counsel for  
the applicant desires to  
withdraw the O.A. The permission  
is granted.

The O.A. is dismissed  
as withdrawn.

Order/Judgement (despatched  
to Applicant & Respondent (s))

27/11/95

(P. P. Sivakava) (B. S. Hegde)  
M(A) M(S)